



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 17] नई दिल्ली, सोमवार, मई 1, 2017/वैशाख 11, 1939 (शक)  
No. 17] NEW DELHI, MONDAY, MAY, 1, 2017/VAISAKHA 11, 1939 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 1st May, 2017/Vaisakha 11, 1939 (Saka)*

The following Act of Parliament received the assent of the President on the 28th April, 2017, and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) ACT, 2017

No. 17 OF 2017

[28th April, 2017.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Odisha and to amend the Constitution (Pondicherry) Scheduled Castes Order, 1964.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

- |          |  |   |
|----------|--|---|
|          | 1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2017.  | Short title.  |
| C.O. 19. | 2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in PART XIII.— <i>Odisha</i> , for entry 79, the following entry shall be substituted, namely:—<br>“79. Sabakhia, Sualgiri, Swalgiri.”. | Amendment of Constitution (Scheduled Castes) Order, 1950.             |
| C.O. 68. | 3. In the Constitution (Pondicherry) Scheduled Castes Order, 1964, for the word “Pondicherry” at both the places where it occurs, the word “Puducherry” shall be substituted.                                  | Amendment of Constitution (Pondicherry) Scheduled Castes Order, 1964. |

DR. G. NARAYANA RAJU  
Secretary to the Govt. of India.

## CORRIGENDA

In the FINANCE ACT, 2017 (7 of 2017) as published in the Gazette of India, Extraordinary, Part II, Section I, Issue No. 7, dated the 31st March, 2017,—

Page No.	Col. No.	Line(s) No.	<i>Fir</i>	<i>Read</i>
64	-	2	“section 47”	“section 117”
64	-	14	“Armed Force”	“Armed Forces”
66	-	8	“an vest”	“and vest”
66	-	47	“each Houses”	“each House”
91	3	-	“The Armed Forces”	“The Armed Forces Tribunal”